Nagar, Ramprasth and Surya Nagar Colonies located on the Delhi-U.P. border;

- (b) if so, what steps Government have taken in this regard so far and
- (c) if not, whether Government propose to provide sewerage lines in the above mentioned colonies to prevent pollution?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) This matter pertains to a local body in the State of Uttar Pradesh and it is understood from the Ghaziabad Development Authority that under ground sewer lines exist in these colonies.

(b) and (c) Question does not arise in view of reply to (a) above.

Allotment of flats under the new pattern scheme, 1979

509. SHRI BHUBANESWAR KALITA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether a draw of lots was held on the 18th /19th January, 1990 by the" DDA to allocate flats under the New Pattern Scheme, 1979;
 - (b) if so, what are the details thereof?
- (c) whether the Demand Letters and Allotment Letters have since been issued to all the allottees:
 - (d) if so, the details thereof?
 - (e) if not, the reasons therefor; and
- (f) by when the said letters are likely to be issued to all the allottees?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) Yes, Sir.

- (b) 1,464 LIG registrants were allotted flats.
- (c) to (f) Issue of Demand letters has already commenced.

Inclusion of more communities of Jammu and Kashmir in the list of SC/ST

- 510. SHRI SHABBIR AHMED SALARIA: Will the Minister of WELFARE be pleased to state:
- (a) whether it is a fact that the Government of Jammu and Kashmir recommended that the inhabitants of Tanghdhar Gurez, Talel, Mar-wah, Wodwon, Madar, Banni, Karanah, Macchil, Keran, should be declared Scheduled Tribe alongwith Orgons, Gujjar and Bakarwals of the State of Jammu and Kashmir; and
- (b) if so, whether Government propose to accept the said recommendation of the State Government to enable these communities to progress with the rest of the sections of the society ?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) The Govt, of Jammu and Kashmir recommended that the inhabitants of Gurez, Marwah Wodwan, Karanah, Macchil, Keran may be declared as Scheduled Tribes along with Orgons, Gujjars and Bakarwals.

(b) According to Special Census conducted by the Registrar General of India the inhabitants of the above areas and the communities Orgons, Gujjars. and Backwards of the State of Jammu and Kashmir do not fulfil the criteria for scheduling a community as Scheduled Tribe.